

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/6132/2021**

This the 20th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Rafiq Bano (Age 47 years), D/o Ali Mohd Thakur, R/o Zachaldara Kupwara.

.....Applicant

(Advocate:- Mr. Hilal Ahmad Wani)

**Versus**

1. Union Territory of J&K through Commissioner/Secretary to Government, Social Welfare Department, Civil Sectt. Srinagar/Jammu.
2. State Mission Director ICDS Project JUKL, Jammu.
3. District Programme Officer, ICDS Project Kupwara.
4. Joint Director ICDS, J&K Jammu.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

The applicant Rafiq Bano by way of this T.A. is seeking a direction upon the respondents to consider her for promotion to the post of Supervisor in the respondent department on the same lines as was adopted in terms of the promotions made by the department in District Anantnag in terms of Order No. 178-MD of 2021 dated 30.03.2021.

2. Learned counsel for the applicant submits that the T.A. can be disposed of by directing the respondents to consider her case for promotion to the post of Supervisor.





3. We have heard Mr. Hilal Ahmad Wani, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant, the T.A. is disposed of with direction to the respondents to consider the case of the applicant for promotion to the post of Supervisor as per relevant rules and regulations and further subject to the condition that the applicant does not suffer from any impediment or disqualification and is eligible to be considered for the post in question. While considering the case of the applicant, the respondents would also take the contents of the T.A. into consideration.

5. It is made clear that we have not entered into the merits of the case.

6. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun...*